

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.414
IB/320/ND/2021

IN THE MATTER OF:

SHRI BHAGWAN PROJECTS PVT. LTD.	...	Applicant
Versus		
IREQ PRIVATE LIMITED	...	Respondent

Under Section 9 (IBC)

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Proxy Counsel Krishna Pandey
For the Respondent : Adv. Saurabh Kalia, Adv. Tanvi Bansal, Adv. Ruchi

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Krishna Pandey Proxy Counsel for the Applicant is present through VC and submitted that there is a medical emergency and the main Counsel is not in a position to attend the court today and Proxy Counsel for the Applicant seeks some adjournment. Counsel for the Respondent is present and submitted that he has no objection for granting adjournment. List the matter on **05.08.2024** for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)